HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

REVISED CIRCULAR

ROC.No.254/2025-D-II(B)

DATED: 05.03.2025

SUB:- BUILDINGS- Issuance of Certain revised instructions – Official functions relating to Laying of Foundation Stones and Inauguration of New Courts & Guidelines for construction of buildings for Bar Associations, Advocate clerks' Association, branches of Banks, Post Office, Canteen etc., -Regarding.

REF:- High Court's Circular Roc.No.63/SO/2023-DII(B), dated 09.01.2023.

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The High Court vide Circular in reference cited has instructed the Principal District and Sessions Judges to follow certain guidelines with regard to Official functions, which reads as under:

"It has come to the notice of the Hon'ble the Chief Justice that the Members of the Bar Associations are directly approaching the Administrative Judges of the District without prior intimation and permission in connection with Inauguration/laying foundation stones for Court Buildings in their District, causing much inconvenience to the Hon'ble Judges.

Having considered the same the High Court has decided to request the President and Members of the District Bar Associations not to directly approach the Administrative Judges of the District without prior intimation and permission in connection with Inauguration/laying foundation stones for Court buildings instead the concerned District and Sessions Judges be first approached for obtaining prior permission.

Therefore, the President and Members of the District Bar Associations in the State of Telangana are requested not to directly approach the Administrative Judges of the District without prior intimation and permission in connection with Inauguration/laying foundation stones for Court buildings instead to approach the concerned District and Sessions Judges for addressing the High Court for obtaining prior permission."

It is brought to notice of the High Court that the above directions are being deviated by the members of the Bar Associations while undertaking construction works, structural changes, expansions, deviations etc., i.e., without prior approval, from the High Court.

While reiterating the above circular instructions, the High Court has decided to request the President and Members of the respective Bar Associations in the State Telangana of to initiate the requisitions/proposals to the High Court for seeking approval through the Principal District Judges for undertaking construction works, structural changes, expansions, deviations etc., for construction of building for organizations like Bar Associations, Advocate clerks' Association, branches of Banks, Post Office, Canteens or construction of accommodation to litigant public on private initiative and their inaugurations.

REGISTRAR (RECRUITMENT)
FAC. REGISTRAR (INFRASTRUCTURE)

To

- 1. All the Presidents of Bar Associations in the State of Telangana.
- 2. All the Units Heads in the State of Telangana.
- 3. All the Registrars in the High Court for the State of Telangana.